

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.239/97

Date of order 6.3.97

BETWEEN:

D.Venkateswara Rao .. Applicant.

AND

1. The Telecom Commission,
Rep. by its Chairman,
Telecommunications, New Delhi.
2. The Director General,
Telecommunications, New Delhi.
3. The Chief General Manager,
Telecommunications, A.P.Circle,
Abids, Hyderabad.
4. The Dy.General Manager (Admn.),
Office of the OGMT, Telecommunications,
A.P.Circle, Abids, Hyderabad.

5. The General Manager,
Telecom District, Central Telegraph
Office, Vijayawada.
6. The Senior Superintendent,
Telegraph Traffic, O/o General Manager,
Telecom District,
Central Telegraph Office,
Vijayawada. .. Respondents.

Counsel for the Applicant .. Mr.V.Venkateswara Rao

Counsel for the Respondents .. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

Heard Mr.V.Venkateswara Rao, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for the respondents.

2. The applicant in this OA alleges that he had been engaged as a casual labour in D.O.T. from 27.7.94 and is

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working under R-6. But no engagement order has been enclosed to the OA. The applicant further contends that by the reason of his service without break as casual labour from the date of his engagement he has become entitled to be granted temporary status and regularisation under "Casual Labourers (Grant of Temporary Status and Regularisation Scheme). It is his grievance that the respondents have not granted him temporary status and regularisation. He therefore prays that the respondents may be directed to give him the benefit of that scheme indicated above. The applicant also challenges the letter dt. 31.7.95 (A-1) issued by R-3. He further states that he apprehends that on the basis of the letter he may be dis-engaged at any time although no steps has been initiated so far and he is continuing as a casual labour even on date.

3. Both the sides agreed that this OA is a covered case and the direction as given in OA.777/96 disposed on 18.6.96 will hold good in this case also. In view of the above submissions I follow the direction already given and direct as follows:-

(i) It is left open to the applicant to file a representation to the respondents for the relief as prayed for in this OA subject to the condition that he is factually working as on today and secondly the representation is filed within a period of 6 weeks from today.

(ii) On the representation being received from the applicant within the stipulated period the respondents after taking the factual position shall examine the matter and take a decision as to whether the benefit of the scheme can be extended to the applicant and if not, record brief reasons in support of that decision. A copy of the final decision taken shall be supplied to the applicant. The representation to be decided as early as possible preferably within a period of 3 months from the date of receipt of the representation.

.. 3 ..

4. The respondents are directed that the applicant shall not be dis-engaged until a period of 2 weeks expires after the decision on the representation in the event of rejection of his representation is communicated to the applicant. The direction shall stand automatically vacated after that period. Till such time the representation if submitted in time is disposed of the applicant shall be continued as a casual labour.

5. With the above observations the OA is disposed of with no costs.


(R.RANGARAJAN)

Member (Admn.)

Dated ; 05-03-1997

Dictated in the Open Court


Amulya
Dy. Regd. Secy (3)

sd

Copy to:-

1. The Chairman, Telecommunications, New Delhi.

2. The Director General, Telecommunications.

3. The Chief General Manager, Telecommunications, Circle, Abids, Hyd.

4. The Dy. General Manager(Admn.), o/o OGMT, i nizations, A.P.Circle, Abids, Hyd.

5. The General Manager, Telecom District, Central Office, Vijayawada.

6. The Senior Superintendent, Telegraph Traffic, o/o General Manager, Telecom District, Central Telegraph Office, Vijayawada.

7. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.

8. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.

9. One copy to Deputy Registrar(A), CAT, Hyd.

10. One spare copy.

Rsm/-

10 copies
Secty 25/3/97

6/1/97

17/3/97

17/3/97

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

A.N.S

THE HON'BLE SHRI B.S. DAI PARMESHWAR:
M(J)

DATED: 23/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A. NO.

O.A. NO.

239/197

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
प्रेषण/DESPATCH

17 MAR 1997

हैदराबाद आयोडी
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

M.A.Nos.384 to 401/98 in OA.Nos.234 to 248/96,250 to 252/97

Dated: 16.10.1998.

Between:

D. Venkateswara Rao

.. Applicant

And

1. The Telecom Commission, Rep. by its Chairman, Telecommunications, New Delhi.
2. The Director General, Telecommunications, New Delhi.
3. The Chief General Manager, Telecommunications, A.P.Circle, Abids, Hyderabad.
4. The Dy. General Manager (Admn.) O/o CGMT, Telecommunications, A.P.Circle, Abids, Hyderabad.
5. The General Manager, Telecom District, Central Telegraph Office, Vijayawada.
6. The Senior Superintendent, Telegraph Traffic, O/o General Manager, Telecom District, Central Telegraph Office, Vijayawada.

.. Respondents in all the M.As.

Counsel for the Applicant

: Mr. Venkateswara Rao V.

Counsel for the Respondents

: Mr. N.R. Devaraj, Sr. GGSC in MA.384 to 396/98

Mr. V. Vinod Kumar, Addl. GGSC in MA.397 to 400/98

Mr. V. Rajeswara Rao, Addl. GGSC in MA.401/98 in OA.252/97

CORAM:

THE HON'BLE MR. B.S. JAI PARAMESWAR : MEMBER (J)

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THE TRIBUNAL MADE THE FOLLOWING ORDER:-

The applicant has filed this MA for implementation of the direction dt. 5.3.97 given in the OA.

2. In the OA, the respondents were directed to consider the representation of the applicant for grant of temporary status. The direction was given on 5.3.97. It is not understood as to why the respondent have taken more than 18 months to take decision on the representation. The respondents shall comply with the directions within three weeks from the date of receipt of a copy of this order.

3. Thus MA is disposed of. No costs.

Ar. M. Lewis
Deputy Registrar

Copy to:-

1. The Chairman, Telecom Commission, Telecommunications, New Delhi.
2. The Director General, Telecommunications, New Delhi.
3. The Chief General Manager, Telecommunications, A.P. Circle, Abids, Hyderabad.
4. The Dy. General Manager (Admn.), O/o CGMT, Telecommunications, A.P. Circle, Abids, Hyderabad.
5. The General Manager, Telecom District, Central Telegraph Office, Vijayawada.
6. The Senior Superintendent, Telegraph Traffic, O/o The General Manager, Telecom District, Central Telegraph Office, Vijayawada.
7. One copy to Mr. V. Venkateswara Rao, Advocate, C.A.T., Hyd.
8. One copy to Mr. N.R. Devaraj, Sr.CGDC., C.T., Hyd.
9. One copy to Mr. V. Vinod Kumar, Addl.CGDC., C.T., Hyd.
10. One copy to Mr. V. Rajaswara Rao, Addl.CGDC., C.A.T., Hyd.
11. 36 Duplicate copies.
12. 18 Original copies.

srr

26/10/98

today

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPR VED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN M(J)

AND

THE HON'BLE SHRI G.S. JAI PARAMESHWAR
M(J)

DATED: 16/10/98

ORDER/JUDGMENT

M.A/R.A/C.P.N.C. 388/98

in
O.A.NO. 239/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED ~~OR~~

ALLOWED

DISMISSED OR WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

